

(See rule 114)

OA/TA/RA/CP/MA/PT ...36.....of 20.....

*Versus*

# INDEX SHEET

| Serial No. | DESCRIPTION OF DOCUMENTS | PAGE     |
|------------|--------------------------|----------|
| 1          | check list               | 1 to 2   |
|            | order sheet              | 3 to 4   |
|            | Judgment dt. 10-12-90    | 5 to 6   |
|            | Petition with Annexures  | 7 to 14  |
|            | Power                    | 15 to 16 |
|            | Supple Affidavit         | 17 to 19 |

file is complete in all respects. B.C. file weeded & destroyed

Signature of Deal. Hand

Annexure - A  
CAT- 02

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH, LUCKNOW  
\*\*\*\*\*

INDEX - SHEET

CAUSE TITLE State of U.P. vs. M/s. G. S. Singh & Co. OF 190

Name of the Parties State of U.P. vs. M/s. G. S. Singh & Co.

Versus

M/s. G. S. Singh & Co.

Part A, B and C

| Sl. No. | DESCRIPTION OF DOCUMENTS | PAGE |
|---------|--------------------------|------|
| 1       | Copy of Petition         | 2    |
| 2       | Copy of Order            | 3    |
| 3       | Copy of Order            | 2    |
| 4       | Copy of Order            | 5    |
| 5       | Copy of Order            | 10   |
| 6       | Copy of Order            | 7    |
| 7       | Copy of Order            | 1    |
| 8       | Copy of Order            | 1    |
| 9       | Copy of Order            | 10   |
| 10      | Copy of Order            | 1    |
| 11      | Copy of Order            | 1    |

Filed on 16/2/90

CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

Registration No. 56 of 1989 C 1

APPLICANT(S) N. K. Gupta  
RESPONDENT(S) J.

Particulars to be examined

Endorsement as to result of examination

1. Is the appeal competent?
2. a) Is the application in the prescribed form?  
b) Is the application in paper book form?  
c) Have six complete sets of the application been filed?
3. a) Is the appeal in time?  
b) If not, by how many days it is beyond time?  
c) Has sufficient cause for not making the application in time been filed?
4. Is the certificate of authorisation/Jakalatnama been filed?
5. Is the application accompanied by P.O./Postal Order for Rs.50/-
6. Has the verified copy/copies of the order(s) against which the application is made been filed?
7. a) Have the copies of the documents relied upon by the applicant and mentioned in the application, been filed?  
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly?  
c) Are the documents referred to in (a) above neatly typed in double space?
8. Has the index of documents been filed and paging done properly?
9. Have the chronological details of representation made and the outcome of such representation been indicated in the application?
10. Is the matter raised in the application pending before any court of law or any other Bench of Tribunal?

Y/S

Y/S

Y/S

Y/S

Y/S

Y/S

Y/S

Y/S

Y/S

Y/S

Y/S

M

4-1  
27

| Particulars to be Examined                                                                               | Endorsement as to result of examination |
|----------------------------------------------------------------------------------------------------------|-----------------------------------------|
| 11. Are the application/duplicate copy/special copies signed?                                            | YB                                      |
| 12. Are extra copies of the application with Annexures filed?                                            | YB                                      |
| a) Identical with the Original?                                                                          | u                                       |
| b) Defective?                                                                                            |                                         |
| c) Varying in Annexures                                                                                  |                                         |
| No. of copies Nos. _____?                                                                                |                                         |
| 13. Have the file size envelopes bearing full addresses of the respondents been filed?                   | ND                                      |
| 14. Are the given address the registered address?                                                        | YB                                      |
| 15. Do the names of the parties stated in the copies tally with those indicated in the application?      | YB                                      |
| 16. Are the translations certified to be true or supported by an Affidavit affirming that they are true? | NTA                                     |
| 17. Are the facts of the case mentioned in item no. 6 of the application?                                | YB                                      |
| a) Concise?                                                                                              |                                         |
| b) Under distinct heads?                                                                                 |                                         |
| c) Numbered consecutively?                                                                               |                                         |
| d) Typed in double space on one side of the paper?                                                       |                                         |
| 18. Have the particulars for interim order prayer for indicated with reasons?                            | YB                                      |
| 19. Whether all the remedies have been exhausted.                                                        | u                                       |

dirty

12/2/90

| Serial Number<br>order<br>and date | Brief Order, Mentioning Reference<br>if necessary | How complied<br>with and<br>date of<br>compliance |
|------------------------------------|---------------------------------------------------|---------------------------------------------------|
|------------------------------------|---------------------------------------------------|---------------------------------------------------|

12/2/90

Hon Justice K. Poth, Jc.  
Hon K. Obayya, Am.  
Hon H.P. ... for the applicant  
Not up to me...

*[Signature]*  
Am

*[Signature]*  
Vc.

Hon Justice K. Poth & Obayya Am  
Hon Mr S P Sharma Jc

On the request of the  
the applicant. He can be  
conveyed to 22/2/90

*[Signature]*  
Jc

*[Signature]*  
Am

Hon Justice K. Naish, Vc  
Hon Mr K. Obayya, Am

Issue notice to show cause why the  
attestation may not be admitted & let the  
admission 15.3.90

Am

Am

15/3/90, Hon K. Obayya Am

Move for the applicant

on behalf of the applicant  
K. Poth on record of the  
admission/decision 30/4/90

OR  
Notice given  
up to 22/2/90

OR  
Notices were  
made on 27/2/90  
Neither reply  
nor any answer  
up to now has been  
received back.  
S. F. A.

1413

See  
original order  
on  
the main  
petition

Dinosh

OR  
S. F. A  
20/3

A-2  
2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
CIRCUIT BENCH AT LUCKNOW

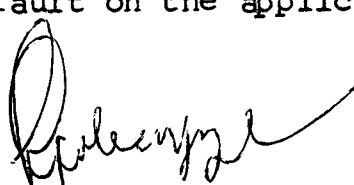
O.A. NO. 56/90 (L)

Vinay Kumar Gupta ..... Petitioner.  
Versus  
Union of India & Others ..... Respondents.  
  
Hon. Justice Mr. K. Nath, V.C.  
Hon. Mr. K. Obayya, A.M.

( By Hon. Justice Mr. K. Nath, V.C.)

Case called. No one is present on behalf of the applicant. Order were passed on 22.2.1990 to find out, whether Shri. A.K. Mishra, had joined as EDBPM after reporting back on duty, in whose place the applicant was working. Shri. D. Chandra, appears on behalf of opposite parties, says that Shri. A.K. Mishra, had joined the post on 17.2.1990, forenoon, in accordance with the order dated 12.2.1990. He filed the photo copy of the charge report.

In this circumstances, the petition is dismissed for default on the applicant.

  
ADM. MEMBER.

  
VICE CHAIRMAN.

Dated: 30.4.1990

Hon. Justice K. Nath, V.C.  
Hon. Mr. K. J. Rama, A.M.

The application for restoration  
was filed within limitation. Reason  
for inability for appearance, when the  
Case was called on 30-4-90 was  
illness of the applicant counsel.  
Sufficient cause for inability for  
non appearance has been shown.  
The dismissal order is set aside.  
The case is restored. OA will be cited for admission  
on 28.7.90.

  
A.M.

  
V.C.

OR  
CM 342/90(L)  
filed by 4c for the  
applicant for  
restoration.  
S. F. C.  
10/5/90

L  
19/5

56/101  
A-2  
3

9.12.90

① No sitting Ali to 10.12.90

R

OR

Case is returned -  
Case is not admitted  
Notices were issued  
on 27.2.90.  
No reply filed.  
S & A.

5/12

A3/1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
LUCKNOW CIRCUIT BENCH

Registration O.A. No.56 of 1990.(L)

Vinay Kumar Gupta           .....           Applicant

Versus

Union of India & Others.....           Respondents

Hon.Mr.Justice K.Nath, V.C.

Hon.Mr. K.Obayya, Member (A)

(By Hon.Mr.Justice K.Nath, V.C.)

Case called. No one is present for the applicant. Dr. Dinesh Chandra has made appearance on behalf of the respondents and says that the applicant was appointed as ADBPM in an entirely provisional capacity in place of A.K. Mishra who was involved in a criminal case for which reason the latter's services had come to an end. He says that A.K. Mishra was acquitted on 12.5.89 by the Criminal Court and in consequence thereof he was allowed to return to his post which he joined on 17.2.90. The learned counsel for the respondents says that his Counter Affidavit is ready but has not yet been signed. He showed an attested copy of the Charge report, which he carried with him, of A.K.Mishra assuming charge on 17.2.90 (FN). We do not think it necessary to wait for the regular Counter Affidavit; we have taken the photo copy of the Charge report on record.

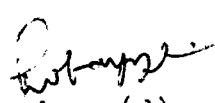
2.           The facts of the case as stated in the

2

A-3  
✓

- 2 -

Original Application, contained the admission that the applicant was appointed in the vacancy caused by the cessation of the employment of A.K. Mishra on account of his involvement in a murder case. It is also admitted that A.K. Mishra was acquitted. The only fact to decide <sup>is</sup> whether A.K. Mishra has joined the service or not after his acquittal. In view of the attested copy of the Charge report we accept the statement of Dr. Dinesh Chandra that A.K. Mishra has rejoined the post on 17.2.90. There is no question therefore to interfere with the order dated 13.2.90 whereby <sup>the applicant's</sup> services were terminated. The petition is dismissed.

  
Member (A)

  
Vice Chairman

Dated the 10th December, 1990.

RKM

16.2.90

Filed on 16/2/90

A-4  
1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH LUCKNOW.

Claim Petition No. 56 of 1990

Vinay Kumar Gupta - - - - - Applicant

versus

Union of India & others - - - - - Opp. Parties.

INDEX

| Sl.No. | Particulars                                               | Page Nos. |
|--------|-----------------------------------------------------------|-----------|
| 1.     | Claim Petition                                            | 1 - 4     |
| 2.     | Annexure No.1: Impugned termination order dated 13.2.1990 | 5         |
| 3.     | Power                                                     | 6         |

Lucknow, dated  
Feb. 16, 1990

*H.D. Srivastava*  
( H. D. SRIVASTAVA )  
Advocate  
Counsel for the APP2-ICA.T.

A-4  
2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH.

6A 56/9065

I. DETAILS OF APPLICATION

Viday Kumar Gupta aged about 28 years son of  
Chhotey Lal Gupta resident of village and Post-  
Babuganj, Raebareli.

.... APPLICANT.

Versus

II. PARTICULARS OF THE RESPONDENT.

1. Union of India
2. S.D.I.(P) South Sub Division, Raebareli.
3. Supdt. of Post office, Raebareli.

III THE APPLICATION IS AGAINST TERMINATION

1. Memo No. B-3/33(B)
2. Dated 13.2.1990
3. Passed by Superintendent of Post offices,  
Raebareli.
4. The services of the petitioner was terminated by the  
opposite party no.3 on 13.2.1990 while he was working  
on the post of Branch Post Master at Post Office  
Babuganj district-Raebareli.

IV. JURISDICTION OF THE TRIBUNAL

The claim of the applicant is triable of the Central Tribunal.

V. LIMITATION

The claim petition is well within time.

VI. FACTS OF THE CASE

1. That the applicant was appointed on the post of  
Post Master at Branch Post Office, Babuganj district-  
Raebareli under the orders of the opposite party no.3 on  
30.3.1988 as one Arun Kumar Misra was earlier posted on

A-4  
3

-2-

the said post but his services were came to an end as he was involved in Murder case. It is also stated here that said Arun Kumar Misra was acquitted by the trial court but the State Government preferred an appeal before the Hon'ble High Court and the said appeal is pending vide Crl .Case No. 615/1989.

- ii) That the opposite party no.3 without giving any notice to the applicant terminated his services vide order dated 13.2.1990. The said order is being filed herewith as Annexure No. 2 to this claim petition.
- iii) That the applicant discharged his duties with the full satisfaction of the opposite parties as no one made any complaint against the applicant.
- iv) That opposite party no.3 also failed in terminating the services of the applicant without giving prior notice and as such the opposite parties have violated the principles of natural justice.
- v) That the state appeal filed by State of U.P. against Arun Kumar Misra i. whose place the applicant was appointed is ~~still~~ still pending against the acquittal of Arun Kumar Misra from the charge under section 302 I.P.C.
- vi) That the termination order passed by the opposite party no.3 is bad in the eyes of law and as such same deserves to be quashed.
- vii) That the opposite party no.3 violated the rules laid down in P&T EDAs (Conduct and Services) Rules 1964 and such the impugned order is bad in the eyes of law.

A-11  
4

3.

VII. DETAILS OF THE REMEDIES EXHAUSTED.

The matter is urgent as such the applicant is not in a position to seek departmental remedy.

VIII. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT.

The applicant never filed claim petition against order dated 13.2.1990.

IX. RELIEF(S) SOUGHT

The applicant prayed that the termination order dt. 13.2.1990 may be quashed by this Hon'ble court.

X. INTERIM ORDER IF ANY PRAYED FOR:

The applicant also prayed that during the pendency of the claim petition the operation of the order dt. 13.2.1990 may be stayed by this Hon'ble court.

XI. PARTICULARS OF BANK DRAFT/POSTAL ORDER :

1.No. of Indian Postal order : 8 02 409860  
2.Name of issuing PO : High Court Post office Lucknow.  
3.Date of issue of Postal order: 16.2.1990  
4. Post Office at which payable: \_\_\_\_\_

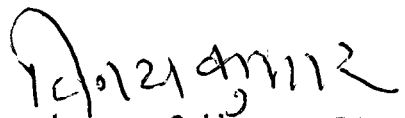
XII. List of enclosure: 1. Impugned order dated 13.2.1990  
2. Power(Vakalatnama)  
3. Postal Order.

4.

VERIFICATION

I, Vinay Kumar Gupta son of Sri Chhotey Lal resident of village and Post- Babuganj, district- Raebareli, do hereby solemnly verify that the contents of paras 1 to XII of this petition are true to my personal knowledge. and that I have not suppressed any material fact.

Lucknow, dated  
Feb. 16, 1990

  
Signature of the applicant

A-3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH LUCKNOW.

CLAIM NO. OF 1990

Vinay Kumar Gupta ..

Applicant

versus

Union of India and others ..

Opp. Parties

ANNEXURE No.1

& DEPARTMENT OF POSTS INDIA

OFFICE OF THE SUPDT. OF POST OFFICES RAEBARELI DN.  
RAEBARELI-229001.

Memo no. B-3/33(B) dated at RBL the 13.2.90

\*\*\*\*\*

The services of Sri Vijai Kumar Gupta  
EDEPM Babu Ganj (Itaura Buzurg) Distt. Raebareli are hereby  
terminated under rule 6 of P&T EDA, s (Conduct and Services) Rules,  
1934 .With immediate effect.

Charge report should be submitted to all  
concerned.

sd.  
Supdt. of Post Offices  
Raebareli Dn. 229001.

Copy to:-

- 1-2 SDI(P) South Sub Division Raebareli with spare copy for  
delivery to the E B Branch Post Master Sri Vijai Kumar Gupta  
under receipt. H. should arrange transfer of charge at once .
- 3- Shri Vijai Kumar Gupta ED Branch Post Master Babuganj  
(Itaura Buzurg) Raebareli.
- 4- The Post Master Raebareli.
- 5- SPM Itaura Buzurg Raebareli.
- 6-7 Office copy and spare.

True Copy  
Attd. Secy  
H.O. / Mr.  
A.C.



15/11/51

Very keen English line of business

Issue 56 of 1950

Appendix A-2

*Attested*  
*By*  
*Notary Public*  
*for the State of New York*

you that the above is a true and correct copy of the original as shown by the original

Name ——— of the City of New York

on 17-2-90 for the purpose of the above mentioned and the above mentioned

Cost 615-60  
 P.S. 34-40  
 Am 28-01

Cost 296 = 304.00  
 incl. 614 = 304.00

878-80

Very keen English line of business

very keen English line of business

Attested

*Notary Public*  
*for the State of New York*

उच्च न्यायालय श्रीवास्तव

अहोदय

[अपीलान्त]

Central Administrative Tribunal

प्रतिवादी [रेस्पाण्डेंट]

Civil Bench, Lucknow

का रजिस्ट्रार जनरल

टिकट

वादी (अपीलान्त)

Vijay Kumar Gupta vs Union of India & others

प्रतिवादी (रेस्पाण्डेंट)

नं० मुकद्दमा ० A. 56

सन् 1990

पेशी की ता०

१६ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री Dr. Jinesh Chandra

Adv. Gen. Govt. Standing Counsel, Lucknow

वकील

अहोदय

एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील अहोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व अभ्युत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिपारी जारी करावे और खर्चा लसूब करें या खुलहनाला व इकबाल दावा तथा अपील निगरानी हजारी दौरे से हजारी या अपने हस्ताक्षर से दाखिल करें और तलदीफ करे मुकद्दमा उठावे या कोई रुपया जमा करे या हारो दिपक्षी (फरीकस्ताफी) का दाखिल किया हुआ खर्चा अपने या हजारे हस्ताक्षर युक्त (वस्तुस्थिति) रसीद से लेवे या ऐसा नियुक्त करे—वकील अहोदय द्वारा जो गई यह सब कार्यवाही हजारी खर्चा स्वीकार है और होता है यह भी स्वीकार करता हूं कि हर ऐसी पर स्वयं या किसी अपने पैरोकार को सेवता रहूंगा अगर मुकद्दमा अन्य पैरवी में एक तरफ मेरे खिलाफ फैला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह उच्च न्यायालय लिख दिया अलग रहे और खर्चा पर काय आवे ।

नाम अदालत

मुकद्दमा नं०

नाम फरीकस्त

Accepted  
J. Chandra

हस्ताक्षर

वादी (गवाह)

वादी (गवाह)

दिनांक

लहीना

एपील

सन् १६ ई०

ब अदालत श्रीमान

Central Administrative Tribunal  
महोदय

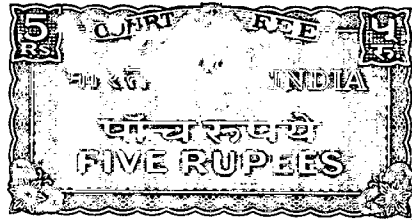
वादी (मुद्दे)

प्रतिवादी (मुद्दाबलेह)

का

बकालतनामा

4/6



Vinay Kumar Gupta

वादी (मुद्दे)

Union of India and ors.

प्रतिवादी (मुद्दाबलेह)

Claim

नं० मुकद्दमा सन् १९७० पेशी की ता० १६ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

H. G. L. S. S. S. S.

एडवोकेट महोदय  
वकील

High Court - C-70

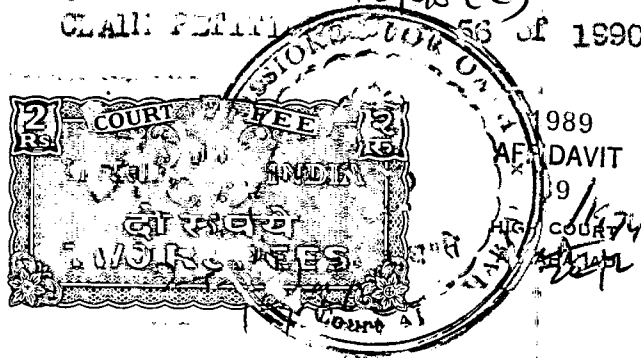
को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसाली) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करे - वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर न होगी। इसलिए यह बकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर Vinay Kumar

साक्षी (गवाह) साक्षी (गवाह)

दिनांक लहीना सन्

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH, LUCKNOW.  
Cm No 143/90 (C)  
CLAIM PETITION No 56 of 1990



Vinay Kumar Gupta - - - - - Applicant.

versus

Union of India and others - - - - - Opp. Parties.

SUPPLEMENTARY AFFIDAVIT.

I, Vinay Kumar Gupta aged about 28 years son of Sri Chhotey Lal Gupta, r/o Village and Post-Babuganj, district-Raebareilly, do hereby solemnly affirm and state on oath as under:

1. That the deponent himself is the applicant as such he is fully conversant with the facts as deposed hereunder.

2. That in pursuance of the appointment letter dated 30.3.1988 issued by the opposite party no.3 the petitioner was appointed on the post of Sub Branch Post Master at Post Office Babuganj, district-Raebareilly. The certified copy is being annexed herewith as Annexure No.1.

It is further submitted that the appointment of the petitioner was permanent as it is evident from notification dated 2.2.1988 issued by the Indian Postal Department. The same is being annexed herewith as Annexure No.2.

3. That in view of the aforesaid notification the appointment of the petitioner on the post of Sub Branch Post Master at Post office-Babuganj, district-Raebareilly, was permanent appointment as such the termination order dated 13.2.1990 passed by opposite party no.3 is illegal as the opposite party failed in not giving any show cause notice to the claimant/applicant.

Lucknow, dated  
20/2/1990

VERIFICATION

I the abovenamed deponent do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my personal knowledge. No part of it is false and nothing material has been concealed, so help me God.

Signed and verified this 20th day of Feb. 1990 at Lucknow.

I identify the deponent who has signed before me.

D.K. Srivastava  
Advocate

Commissioner  
High Court

Lucknow Bench, Lucknow 20/2/90

ADVOCATE

Annexure No. ४७/१ राहोगा 12/4/94 को

INDIAN POSTS AND TELEGRAPH DEPARTMENTO/O The Supdt. of Post Offices,  
Rae Bareilly Division-229001.

Memo No. B-2/100

Date of issue 20.2.88

Whereas Shri. Arun Kumar Mishra.....  
(Name & Designation of the ED Agent who has been put off duty/  
~~removed/dismissed~~) has been put off duty pending finalisation of  
~~disciplinary proceedings and~~ judicial proceedings against him/  
~~has been removed/dismissed~~ from service and the need has arisen to  
engage a person to look after the work of ED Agent.....  
(name of post) the undersigned (appointing authority) has decided  
to make a provisional appointment to the said post.

The provisional appointment is tenable till the ~~disciplinary~~ <sup>disciplinary</sup>  
proceedings against Shri. Arun Kumar Mishra..... are finally  
disposed off and he has exhausted all channels of departmental and  
judicial appeals and petition etc. (this clause may be deleted if  
the vacancy was caused by the dismissal/removal of an EDA) and in  
case it is finally decided not to take Shri. Arun Kumar Mishra.....  
(name of the ED Agent who has been put off/removed/dismissed) back  
into service till regular appointment is made.

3. Shri. Vinay Kumar Gupta Village & Post - Bahugana Dist. Bahugana.....  
(name and address of the selected candidate) is offered the provi-  
sional appointment to the post of ED Agent..... (name of post).  
Shri. Vinay Kumar Gupta..... (name of the selected candidate)  
should clearly understand that if ever it is decided to take Shri. Arun Kumar Mishra.....  
(name of the ED Agent who has been put off/removed/dismissed) back into service, the provisional  
appointment will be terminated without notice.

4. The Supdt. of Post Office..... (appointing authority)  
reserves the right to terminate the provisional appointment any time  
before the period mentioned in Para. 2 above without notice and  
without assigning any reason.

5. Shri. Vinay Kumar Gupta..... (name of selected candidate)  
shall be governed by the Extra-Departmental Agents (Conduct and  
Service) Rules, 1964 and all other rules and orders applicable to  
Extra-Departmental Agents.

6. In case the above conditions are acceptable to Shri. Vinay Kumar Gupta.....  
(name of the selected candidate) he  
should sign the duplicate copy of this memo. and return the same  
to the undersigned, immediately.

Appointing Authority

To

Depd AD

1-2

Shri. Vinay Kumar Gupta Village & Post - Bahugana Dist. Bahugana.....

Bk 3-

as soon as the security of the land is secured, it may then get  
a security of the land from the Government.  
in the case of the land, before the Government  
over the land. The Government should be given a certificate  
and a certificate in the regard to be submitted to  
this office.

4. The Post Master Bahugana Dist. for information

5. etc.

14/12/11

Annexure No 2

भा तीय डाक विभाग

कार्यालय : अधीक्षक डाकघर, रायबरेली मण्डल, रायबरेली-229001.

विज्ञापित

संख्या- ६१-३/३३०

स्थान रायबरेली दिनांक... 2-2-08

सर्वसाधारण को सूचित किया जाता है कि अतिरिक्त विभागीय शाखा/ उपडाकपाल..... कायगंज..... जनपद रायबरेली के पद के लिए निम्नलिखित शर्तों में न्यूनतम वेतन ४ अंकों में ३०३/- ४ अंकों में ३०३/- है, इच्छुक व्यक्तियों से लिखित प्रार्थना-पत्र सभी आवश्यक प्रमाण पत्रों के साथ आमंत्रित किए जाते हैं।

शर्तें व विवरण निम्न प्रकार हैं :-

1. आयु :- विज्ञापित तिथि को 18 ४ अठारह वर्ष व 62 ४ बासठ वर्ष के बीच हो।
2. शैक्षिक योग्यता :- कम से कम कक्षा-8 ४ अठारह पास। हाई स्कूल पास को वरीयता दी जाएगी। हाई स्कूल से अधिक शैक्षिक योग्यता को कोई महत्व नहीं दिया जायेगा।
3. निवासी :- उक्त स्थान का स्थाई निवासी होना चाहिए जहाँ पर डाकघर है।
4. डाकघर का कारा :- डाकघर को सुरक्षित रखने व डाकघर का कार्य सुचारु रूप से चलाने हेतु निजी करना होना चाहिए।
5. परितंत्र प्रमाण-पत्र :- एक परितंत्र प्रमाण-पत्र स्थानीय ग्राम प्रधान का व दूसरा राजपत्रित अधिकारी को होना चाहिए।
6. आय :- निजी आय का प्रमाण पत्र किसी स्थानीय माल ४ रिक्वेन्स ४ अधिकारी द्वारा जारी किया गया होना चाहिए। आय के स्रोत का भी प्रमाण पत्र होना चाहिए।

आवेदन पत्र साते कागज पर निम्नलिखित प्रारूप ४ प्रोफार्मा ४ में भेजी जाय :-

1. अभ्यर्थी का नाम :-
2. अभ्यर्थी के पिता का नाम व पूरा रथा ४ पता :-
3. जन्मतिथि :-
4. आय का साधन :-
5. शैक्षिक योग्यता :-

आवेदन पत्र उपरिवर्णित सभी आवश्यक प्रमाण पत्रों ४ आय, शिक्षा, आय तथा आय के स्रोत सम्बन्धी ४ के साथ अधोहस्ताक्षरी के कार्यालय में दिनांक... २२-२-०८ ४ अंकों में ३०३/- ४ अंकों में ३०३/- प्राप्त हो जाना चाहिए। विधितरित तिथि के उपरान्त प्राप्त किया भी आवेदन पत्र पर विचार नहीं किया जाएगा।

अधीक्षक डाकघर,

रायबरेली मण्डल २२९००१.

प्रतिलिपि :-

गान प्रधान..... कायगंज (रायबरेली)..... कृपया विज्ञापित का व्यापक प्रचार करें।

निरीक्षक डाकघर..... (हकिमी)..... रायबरेली।

डाक अधिदर्शक..... रायबरेली।

डाकपाल/उपडाकपाल..... रायबरेली।

ब्लॉक डेवलपमेंट आफिसर..... रायबरेली।

स्थाना इन्चार्ज..... रायबरेली।

अतिरिक्त विभागीय शाखा/उपडाकपाल..... रायबरेली।

व्यापक प्रचार व कार्यालय के नोटिस बोर्ड पर लगाने हेतु।

२१/२/०८

२१/२/०८